

**CENTRAL EXCISES AND SALT AND  
ADDITIONAL DUTIES OF EXCISE  
(AMENDMENT) BILL\***

THE MINISTER OF STATE IN THE  
MINISTRY OF FINANCE (SHRI  
SATISH AGARWAL): I beg to move  
for leave to introduce a Bill further to  
amend the Central Excises and Salt  
Act, 1944, and the Additional Duties of  
Excise (Goods of Special Importance)  
Act, 1957.

MR. SPEAKER: The question is:

"That leave be granted to intro-  
duce a Bill further to amend the  
Central Excises and Salt Act, 1944,  
and the Additional Duties of Excise  
(Goods of Special Importance) Act,  
1957."

*The motion was adopted.*

SHRI SATISH AGARWAL: I intro-  
duce the Bill.

AN HON. MEMBER: Sir, in Aligarh  
..... (Interruptions)

MR. SPEAKER: The notice was  
given to me at 10.45 a.m., after the  
time fixed. I have sent it to the Min-  
ister for comments.

(Interruptions)

14.44 hrs.

**CONSTITUTION (FIFTIETH  
AMENDMENT BILL\***

THE MINISTER OF AGRICULTURE  
AND IRRIGATION (SHRI SURJIT  
SINGH BARNALA): I beg to move  
for leave to introduce a Bill further to  
amend the Constitution of India.

MR. SPEAKER: Motion moved:

"That leave be granted to intro-  
duce a Bill further to amend the  
Constitution of India."

A number of Members have given  
notice to oppose it. The rule says:  
the first member who is opposing it  
may be allowed to make a statement.  
I am allowing a member from each

party to make his submission. Even  
though under the rule only one mem-  
ber is to be allowed, I am extending  
it to one member from each party.

SHRI JYOTIRMOY BOSU (Dimond  
Harbour): Sir, I want to oppose it on  
legislative grounds... (Interruptions)

MR. SPEAKER: You must obey the  
rules. Rule 72 says:

"If a motion for leave to introduce  
a Bill is opposed, the Speaker, after  
permitting, if he thinks fit, brief  
statements from the member who  
opposes the motion and the member  
who moved the motion, may, with-  
out further debate, put the question:

Provided that where a motion is  
opposed on the ground that the Bill  
initiates legislation outside the legis-  
lative competence of the House, the  
Speaker may permit a full discussion  
thereon."

SHRI JYOTIRMOY BOSU: Sir, I  
am raising a point of order under  
rule 72, the proviso of which says:

"Provided that where a motion is  
opposed on the ground that the Bill  
initiates legislation outside the legis-  
lative competence of the House, the  
Speaker may permit a full discussion  
thereon."

I am demanding a full discussion  
under this proviso to rule 72.

MR. SPEAKER: No one has given  
notice challenging the legislative com-  
petence of the House, excepting Mr.  
Limaye.

SHRI JYOTIRMOY BOSU: I give  
notice.

MR. SPEAKER: Not now. Earlier  
you should have given.

SHRI JYOTIRMOY BOSU: No notice  
is necessary. I wish to oppose the in-  
troduction of the Bill on the ground of  
the House's incompetence to enact this  
law. I oppose it.

\* Published in Gazette of India  
dated 18-5-1979.